



2026:AHC:18106

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 360 of 2026

Vishwambhar Dayal Mishra

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anurag Shukla, Kartikeya Shankar Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Anurag Shukla, learned counsel for the writ petitioner and Sri P.K. Srivastava, learned Addl. Chief Standing Counsel for the State.

2. The present petition has been preferred with the following reliefs:

"(i) Issue a writ, order or direction in the nature of mandamus directing the the respondent no. 1 to 5 to enquire the educational document and service records of respondent no. 6 i.e. Ram Siya S/o Ramhit, presently working as Beldar in PWD, Prayagraj, even after completion of age of 65 years and misappropriating public fund on the account of forged and manipulated age proof.

(ii) Issue a writ, order or direction in the nature of mandamus commanding the respondent no. 1 to 5 for initiating departmental inquiry against the respondent no. 6, according to law, and recover the public fund misappropriated on the account of forged and manipulated age proof.

(iii) Issue a writ, order or direction in the nature of mandamus directing the respondent no. 5 to consider and decide representation dated 11/12/2025, presented with affidavit in compliance of of Government Order dated 09/05/1997 along with age proof of respondent no. 6 i.e. Ram Siya S/o Ramhit (Presently working as Beldar in Public Works Department, Prayagraj)."

3. Sri Pramod Kumar Srivastava, learned Addl. Chief Standing Counsel raised a preliminary objection that the writ petition may not be maintainable as the same is a complainant's petition. He, however, submits that in case

decision is not taken, the same will be taken in that regard.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** leaving it open for the respondent nos.1 to 5 to conclude the proceedings against Respondent no.6 after affording opportunity of hearing within a period of three months, from the date of production of certified copy of the order.

5. Passing of the order will not clothe the writ petitioner any locus.

January 27, 2026

N.S.Rathour

(Vikas Budhwar,J.)